

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01951/2014**

**Dated Monday the 12<sup>th</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

- 1.P.Manikam,
- 2.N.Santha,
- 3.M.Maruthachalam,
- 4.R.Munusamy,
- 5.M.Krishnasamy,
- 6.R.Sundararajan,
- 7.P.Marammal,
- 8.K.Rangaswamy,
- 9.S.Nagarathinam,
- 10.M.Dhanalakshmi,
- 11.P.Bathran,
- 12.K.Rajathi,
- 13.M.Chitra,
- 14.E.Thara,
- 15.N.Sarojini,
- 16.S.Rajmani,
- 17.K.Vellingiri,
- 18.M.Kannappan,
- 19.R.Lakshmi,
- 20.P.Savithri,
- 21.D.Pathumavathi,
- 22.B.Kumutha,
- 23.P.Thangavel,
- 24.K.Karupaswamy,
- 25.S.Kalyani,
- 26.S.Natarajan,
- 27.A.Murugan,
- 28.K.Jathakambal,
- 29.A.Subbammal,
- 30.R.Chitra,
- 31.S.Sinnakannu,

32.S.Lakshmi,  
33.K.Janaki,  
34.K.Manimaglai,  
35.V.Balan,  
36.K.Ramamurthi,  
37.V.Rajan.

....Applicants

By Advocate M/s. K. Raja Srinivas

Vs

1.The Director General,  
Indian Council of Agricultural Research,  
Krishi Bhavan, New Delhi 110001.  
Representing Union of India

2.The Director,  
Central Institute for Cotton Research,  
Post Box No. 125,  
Panjani Farm, Wardha Main Road,  
Nagpur 440001.

3.The Project Coordinator and Head (A),  
Central Institute for Cotton Research,  
Regional Station,  
Coimbatore 641003.

....Respondents

By Advocate Mr. M.T.Arunan

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Since there was no representation for the applicant on 11.10.2018, the matter was directed to be listed today under the caption “For Dismissal”. Today, when the matter is called, there is no representation for the applicant or his counsel even after listing the matter under the dismissal caption. Therefore, it is evident that the applicant is not interested in prosecuting the matter.

2. In view of the above, OA is dismissed in default with costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**12.11.2018**

SKSI